

C O R R I G E N D U M

TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF DOVERS SECURITIES LIMITED

This corrigendum to Public Announcement is in continuation of and shall be read in conjunction with the original Public Announcement dated November 28, 2006 to the shareholders of **Dovers Securities limited** by and on behalf of **Money Matters (India) Private Limited** (the Acquirer) and **Mr. Rajesh Sharma** as the Person Acting In Concert with the Acquirer(PAC), in compliance with the Securities And Exchange Board Of India(Substantial Acquisition of Shares and Takeovers) Regulation,1997 and subsequent amendments thereto (the 'SEBI (SAST) Regulations')

1. The Schedule of activity pertaining to the Open offer has been changed and shall be read as under.

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Sr. No.	Activity	ORIGINAL SCHEDULE Day and Date	REVISED SCHEDULE Day and Date
1.	Date of Public Announcement (PA)	Tuesday, November 28, 2006	Tuesday, November 28, 2006
2.	Specified Date	Tuesday, December 19, 2006	Tuesday, December 19, 2006
3.	Last Date for a Competitive Bid(s)	Tuesday, December 19, 2006	Tuesday, December 19, 2006
4.	Date by which Letter of Offer will be dispatched to the Shareholders	Tuesday, January 09, 2007	Friday, February 23, 2007
5.	Offer Opening Date	Friday, January 19, 2007	Wednesday, February 28, 2007
6.	Last Date for the Revision of the Offer Price / Number of Equity Shares.	Monday, January 29, 2007	Thursday, March 08, 2007
7.	Last date to withdraw acceptance tendered by shareholders	Friday, February 02, 2007	Wednesday, March 14, 2007
8.	Offer Closing Date	Wednesday, February 07, 2007	Monday, March 19, 2007
9.	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	Thursday, February 22, 2007	Tuesday, April 03, 2007

The above dates where ever it appeared in the Original Public Announcement to be read accordingly.

2. SEBI may initiate action against Money matter (India) Pvt Limited for non compliance with provisions of Chapter II of the Regulations
3. MCS Limited, who has been acting as the Registrar to the above mentioned Offer, informed the Acquirer that an order dated December 21, 2006 was passed by the Civil Judge at Alipore restraining MCS from acting in furtherance of any new contract pertaining to the business of registrar to act as an issue and share transfer agent which MCS has entered into after August 18, 2006.

In the light of the above, the Acquirer would like to inform you that the services of MCS Limited have been terminated and the Acquirer has appointed following **as the Registrar to the Offer**

Niche Technologies Private Limited ,
D-511 Bagree Market ,71 B.R.B.Basu Road,Kolkatta-700001,
Phone +91(33)22343276 & 22357271 Fax No. +91(33)22156823,
E-mail:nichetechpl@nichetechpl.com
Contact Person: Mr Shoab Abbas

4. In the light of information mentioned under Para 3 above the Acquirer would like to inform you that a new Escrow account for securities has been opened, which is as under
DP Name : **Microsec Capital Limited**
Client ID Number : **10038500**
Depository : **National Securities Depository Limited- ("NSDL")**

The Shareholders are advised that they should read above in the relevant places in Para 9.5 of Original PA published on November 28, 2006.

All other terms and conditions of the Offer as set forth in the above referred Public Announcement unchanged.

Any queries/ clarification on the Offer from the date of this Public Announcement should be addressed to **Niche Technologies Private Limited.**

The Acquirer and the PAC accept full responsibility for the information contained in this Public Announcement. The Acquirer and the PAC are jointly and severally responsible for the fulfillment of each of their obligations in terms of the SEBI (SAST) Regulation.

This Corrigendum to Public Announcement will also be available on SEBI's **website at www.sebi.gov.in**

Issued by Manager to the Offer:



Chartered Capital and Investment Limited
301, Camy House, Cawasji Hormusji Street,
Marine Lines, Mumbai 400 002.
Tel: (022) 2200 4271, Fax: (022) 2200 4273
Email: mumbai@charteredcapital.net
Contact Person: **Mr. Deepak Singhvi**
On behalf of the Acquirer

Place : Mumbai
Date : 22 February, 2007